

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 232/MP/2024

Subject : Petition under Sections 66 and 79 of the Electricity Act, 2003 read with Regulations 4, 10 and 18 of the Central Electricity Regulatory Commission (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022.

Petitioner : Tadas Wind Energy Limited (TWEL)

Respondents : National Load Despatch Centre and Ors.

Date of Hearing : **6.11.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Hemant Singh, Advocate, TWEL
Shri Nehul Sharma, Advocate, TWEL
Ms. Lavanya Panwar, Advocate, TWEL
Shri Jai Lal, Advocate, TWEL
Shri Nishant Kumar, Advocate, TWEL
Shri Gaurav Pathak, Advocate, TWEL
Shri Gyanendra Singh, Advocate, TWEL
Shri Fazal, Advocate, TWEL
Shri Gandharv Garg, Advocate, TWEL
Shri Arun Lal, Advocate, TWEL
Shri Pawan Singh, Advocate, TWEL
Shri Alok Mishra, NLDC
Shri Gajendra Sinh, NLDC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed *inter alia* for setting aside the communications dated 16.2.2024, 5.3.2024, and 15.4.2024 issued by the Respondent No.2 rejecting the issuance of Energy Injection Report and for issuance of consequential direction to Respondent No.2 to issue Energy Injection Report (EIR) to the Petitioner for power supplied from 18.10.2023 onwards in terms of directions issued by the Government of Karnataka under Section 11 of the Electricity Act, 2003 till supply is made under such Section 11 directions. Learned counsel further submitted that the Petitioner has also prayed for appropriate direction relaxing the timelines for filing the application for issuance of the Renewable Energy Certificate under Regulation 10 of the REC Regulations, 2022 for corresponding generation during the period between October 2023 to March 2024.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission ordered as under:

- (a) Admit and issue notice to the Respondents, subject to just exceptions;
 - (b) The Respondents to file their respective replies, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder(s) within three weeks thereafter.
3. The Petition will be listed for the hearing on **24.12.2024**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**